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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 177/9/NCLT/AHM/2017

Coram:

**Present: Hon'ble Ms. MANORAMA KUMARI
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2017**

Name of the Company: Manoharlal Santram Hiring Pvt. Ltd.
V/s.
Wind World India Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SP Majmudar	Adv.	Applicant	SPM
2.	SHASHWAT SHUKLA	ADVOCATE	PETITIONER	shk
3.	ANIP A GANDHI	ADVOCATE	RESPON.	Ani A. G.
4.	RASHID BOATWALA	ADVOCATE	RESPONDENT	Rashid

ORDER

Learned Advocate Mr. Sharvil Majmudar with Learned Advocate Mr. Shashwat Shukla present for operational Creditor/Petitioner. Learned Advocate Mr. Anip Gandhi with Learned Advocate Mr. Rashid Boatwala present for Respondent.

Both sides submitted that the matter is under settlement.

Hence, requested for time.

List the matter on 09.01.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 15th day of December , 2017.